

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2805  
ANSWERED ON 12<sup>TH</sup> DECEMBER, 2024**

**IMPLEMENTATION OF CRIF**

**2805. SHRI ARVIND GANPAT SAWANT:  
SHRI SHRIRANG APPA CHANDU BARNE:  
SHRI DHARMENDRA YADAV:  
SMT. BHARTI PARDHI:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

**(a) whether the Union Government has allocated funds for State Governments/Union Territories (UTs) for development and maintenance of State Roads under the Central Road & Infrastructure Fund (CRIF) Scheme;**

**(b) if so, the criteria adopted for allocation of funds for development of State Roads under the CRIF Act, 2000;**

**(c) the details of the funds allocated during the last three years and current year so far, State & UT-wise, particularly Maharashtra and Uttar Pradesh;**

**(d) whether the Union Government is responsible for sanction of projects and monitoring of specific projects and expenditure incurred thereon particularly where road work of economic importance and interstate connectivity is sanctioned; and**

**(e) if so, the details of such projects undertaken by the Union Government in Maharashtra and Uttar Pradesh?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a) The Government in Ministry of Road Transport and Highways (MoRTH) allocates funds for State Governments / Union Territories (UTs) for development and maintenance of State Roads under the Central Road & Infrastructure Fund (CRIF) Scheme as per the provisions of the amended CRIF Act, 2000.**

**(b) to (d) Government has finalized the criteria for allocation of funds for development and maintenance of State Roads under the CRIF Scheme in consultation with the Ministry of Finance under the amended CRIF Act, 2000.**

**The criteria inter-alia provides for finalization of list of projects by State Governments/ UTs to be approved by MoRTH. Administrative Approval, Technical Approval and Financial Sanction of projects of the approved list is given by concerned State Governments/ UTs, with permissible excess cost of upto 10 percentage over approved cost, maintaining a revolving balance of one third of accrual/ allocation for the State/ UT for the year with State/ UT while releasing funds, release of funds to States/ UTs in Quarterly instalments linked to submission of Utilization Certificates (UCs), further release of funds by State Governments/ UTs to concerned executive agencies (e.g. PWDs, Road Construction Department/ Corporation, etc.) within 7 days of release of funds, Project monitoring and quality control of works to be done at State/UT level at regular intervals, framework of Gati Shakti to be the guiding principle for identification, sanction and implementation of Projects, etc.**

**Government releases funds to various State Governments/ UTs for State Road projects under CRIF Scheme based on proposals received from them along with submission of Utilization Certificates of funds released earlier under the scheme.**

**State / UT – wise details of accrual and release of funds / expenditure incurred for development and maintenance of State roads under CRIF Scheme during the last three years and current year, including for the States of Maharashtra and Uttar Pradesh, are at Annexure.**

**(e) Details of the State Road projects approved under CRIF Scheme in the States of Maharashtra and Uttar Pradesh during the last three years and current year are as under:-**

<b>Approved</b>			
<b>State</b>	<b>No.</b>	<b>Length (in Km)</b>	<b>Cost (in ₹ Cr)</b>
<b>Maharashtra</b>	<b>536</b>	<b>3,203</b>	<b>7,108</b>
<b>Uttar Pradesh</b>	<b>18</b>	<b>93</b>	<b>1,123</b>

**ANNEXURE****ANNEXURE REFERRED TO IN REPLY TO PARTS (b) TO (d) OF LOK SABHA UNSTARRED QUESTION NO. 2805 ANSWERED ON 12.12.2024 ASKED BY SHRI ARVIND GANPAT SAWANT, SHRI SHRIRANG APPA CHANDU BARNE, SHRI DHARMENDRA YADAV AND SMT. BHARTI PARDHI REGARDING IMPLEMENTATION OF CRIF**

**State / UT – wise details of accrual and release of funds / expenditure incurred for development and maintenance of State roads under CRIF Scheme during the last three years and current year, including for the States of Maharashtra and Uttar Pradesh: -**

Amount in ₹ Crore									
Sr. No.	State/UT	2021-22		2022-23		2023-24		2024-25 (till 31.10.2024)	
		Accrual	Release	Accrual#	Release#	Accrual#	Release#	Accrual#	Release#
1	Andhra Pradesh	334.96	300.80	380.19	356.55	420.10	485.48	420.00	0.00
2	Arunachal Pradesh	128.39	128.33	147.65	183.63	167.75	238.00	168.04	65.55
3	Assam	143.80	77.51	169.64	122.82	194.65	223.24	193.55	117.51
4	Bihar	201.16	447.06	226.47	226.47	258.43	258.43	255.17	215.61
5	Chhattisgarh	245.74	230.29	281.12	86.92	320.19	353.60	322.62	85.34
6	Goa	13.41	0.00	16.26	0.00	18.47	48.16	17.79	7.52
7	Gujarat	434.06	725.29	509.31	249.12	586.35	73.79	585.01	472.85
8	Haryana	177.05	163.71	197.73	0.00	205.63	108.60	203.31	105.03
9	Himachal Pradesh	99.74	188.01	117.73	169.05	136.32	136.32	130.95	110.65
10	Jharkhand	164.33	40.79	184.96	81.56	207.57	192.64	208.51	83.87
11	Karnataka	443.11	442.90	513.13	465.27	608.06	660.91	608.81	0.00
12	Kerala	126.77	126.71	147.19	133.46	171.14	186.37	166.06	70.16
13	Madhya Pradesh	556.21	622.93	632.99	573.96	719.10	778.13	721.61	647.56
14	Maharashtra	683.80	390.27	783.19	1,084.15	886.63	886.63	891.52	376.66
15	Manipur	36.60	13.43	42.10	13.81	48.37	146.98	46.87	0.00
16	Meghalaya	40.63	90.55	47.51	43.08	54.83	78.42	55.37	0.00
17	Mizoram	33.14	22.06	38.20	10.96	43.62	35.60	43.86	0.00
18	Nagaland	27.02	27.00	31.31	28.39	35.54	46.09	35.79	30.24
19	Odisha	298.67	535.07	340.95	313.52	387.41	423.41	392.13	165.67
20	Punjab	149.41	193.35	176.96	106.84	195.33	72.04	195.97	53.92
21	Rajasthan	627.89	148.40	715.82	906.62	812.41	745.90	816.17	689.63
22	Sikkim	12.06	25.78	14.09	17.04	16.27	28.04	16.18	13.67
23	Tamil Nadu	350.32	350.15	402.67	377.63	457.11	486.15	457.75	211.68
24	Telangana	262.01	261.88	304.27	275.89	335.09	366.38	335.58	141.77
25	Tripura	18.49	33.76	21.23	19.42	23.94	25.92	24.01	7.98
26	Uttar Pradesh	616.59	616.29	702.42	658.75	777.40	821.07	777.88	657.28
27	Uttarakhand	98.85	98.80	114.01	378.17	129.83	140.46	129.95	0.00
28	West Bengal	213.97	287.06	240.31	217.90	275.67	298.08	272.75	115.23
29	Andaman & Nicobar Islands	15.17	10.08	17.49	15.81	19.75	16.68	19.75	5.56

Amount in ₹ Crore									
Sr. No.	State/UT	2021-22		2022-23		2023-24		2024-25 (till 31.10.2024)	
		Accrual	Release	Accrual#	Release#	Accrual#	Release#	Accrual#	Release#
30	Chandigarh	4.76	0	6.55	0.00	7.39	0.00	7.40	0.00
31	Dadra & Nagar Haveli	4.80	2.38	5.74	0.31	6.50	0.00	6.49	0.00
32	Daman & Diu								
33	Delhi	27.20	0	32.06	0.00	36.31	0.00	36.31	0.00
34	Jammu & Kashmir	96.91	321.18	113.61	343.61	128.67	206.67	128.67	108.72
35	Ladakh	250.83	0.00	289.06	83.44	326.41	68.10	326.41	0.00
36	Puducherry	7.39	5.18	10.39	7.83	11.76	9.94	11.76	4.97

Funds to some States/UTs have been released more than the accrual of the State from the unspent balance of previous years of that State/UT.

#Including funds allocated/released for construction of ROBs/ RUBs/ Bridges on State Roads under SETU BANDHAN under CRIF Scheme

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